NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 30

IA 1806/2024 in C.P. (IB)/501(MB)2023

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES: **POONA PETROLEUM COMPANY PRIVATE LIMITED V/s SPECIFIC ALLOYS PRIVATE LIMITED**

Section 12(2), 66(1) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1806/2024 in C.P. (IB)/501(MB)2023

1) Mr. Kunal Chheda, Ld. Counsel for the Applicant is present. None present for the Respondents, when the matter is called out.

2) Ld. Counsel for the Applicant seeks adjournment in the matter contending that another Application was heard and Reserved for Orders and the Orders in that Application shall have bearing on the case in hand.

3) At request, stand over to 05.08.2024, for further consideration and hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare